

Prevention of cartelization in health sector by CCI

*371. SHRI MANGALAKISAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the role of Competition Commission of India (CCI) in preventing cartelization in the health sector, specially in the field of modular operation theatres;
- (b) the ownership details including cross holding by the same directors in the various companies disguised to act as different fronts as concluded by the CCI in its findings in case No. 43/2010;
- (c) the details of the investigation done into the irregularities committed by the companies;
- (d) the details of the anomalies detected in the shareholding pattern and bogus Shareholding of these companies; and
- (e) the action taken to blacklist these companies?

THE MINISTER OF CORPORATE AFFAIRS (SHRI M. VEERAPPA MOILY): (a) Competition Commission of India (CCI), which is governed by the Competition Act, 2002, decides the matters in accordance with the relevant provisions of Competition Act, 2002 to prevent the cartelization by the enterprises causing appreciable adverse effect on competition in India.

(b) to (e) Since, the matter is sub-judice before the Competition Commission of India (CCI), which is a quasi-judicial body, it is not in the interest of judicial propriety to disclose the details of the investigation and the names of companies, which are being investigated. The Competition Act has sufficient provision to deal with cartels/bid rigging.

Status of Indian Information Service

*372. SHRI TARIQ ANWAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is a fact that under the Prasar Bharati Act, 1990, the Indian Information Service (IIS) was to be given an option to either be absorbed in Prasar Bharati or opt out;
- (b) if so, the reasons why the option has not been given; and
- (c) whether under the amended Act they can continue to be in Prasar Bharati on deputation?